

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.09.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:-

For the Applicant/petitioner : Mr. Syed Sarfaraz Karim, Adv. for RP
For the Respondent : -

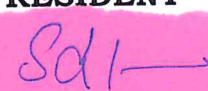
ORDER

CA-866(PB)/2018

Report regarding the constitution of Committee of Creditors in Corporate Insolvency Resolution Process under Insolvency & Bankruptcy Code, 2016, is taken on record subject to all just exceptions. The office is directed to maintain the record and the same be placed before the bench at the time of final hearing.

CA-866(PB)/2018 stands disposed of.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)